

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.208 – IA/749(AHM)2021
ITEM No.209 – IA/778(AHM)2021
In
CP(IB) 247 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Surya Exim Ltd

.....Applicant

.....Respondent

Order delivered on 08/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Mr. Abeer Chawla, Advocate for Mr. Ravi Pahwa,
Advocate

For the Respondent

:Ms. Neeta Pandit, Advocate

Mr. Kurven Desai, Advocate for R-1 & R-2 (in
IA/778(AHM)2021)

Mr. Dhruvil Merchant, Advocate for R-1 & R-2 (in
IA/749(AHM)2021)

ORDER

At the request of learned proxy counsel for the applicant, the matter stands adjourned.

Both matters are listed on 06.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)